

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 135/TT/2012

Subject : Determination of transmission tariff for Fixed Cost and tariff for the licensed transmission business for the financial Year 2011-12, 2012-13 and 2013-14 for tariff block 2009-14 .

Date of Hearing : 13.11.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Jindal Steel and Power Limited.

Respondents : Jindal Power Limited and 31 others.

Parties present : Shri Sanjay Sen, Sr. Advocate, Jindal power Ltd
Shri Rajesh Maurya, JPL
Shri Hemant Singh, JPL
Shri Ajay Dua, NTPC
Shri Shyam Kumar, NTPC
Shri Rajesh Jain, NTPC
Shri Alok Shankar, Advocate, Essar Power Trans. Co. Ltd.
Ms. Suparna Srivastava, Advocate, CSPDCL
Shri Manohar Malik, Aryan Coal Beneficiary

Record of Proceedings

1. The learned counsel of the petitioner submitted as under:-
 - a) The instant petition has been filed by the Jindal Power Limited for transmission tariff in respect of JPL Tamnar-PGCIL Raipur 400 kV D/C transmission line. The instant line was granted transmission licence on 16.4.2008. The line was commissioned on 16.4.2008;
 - b) The provisional tariff for the instant asset was allowed vide order dated 26.9.2012. Chattisgarh State Power Distribution Corporation Limited (CSPDCL) has filed Appeal No.119/2013 against this order before the Hon'ble Appellate Tribunal for Electricity (Tribunal) and it is pending; and
 - c) Grant tariff for the instant assets for the 2009-14 period and a separate petition



for the 2014-19 period has been filed.

2. The learned counsel for the CSPDCL submitted that the appeal filed against the order of the Commission dated 26.9.2012 before Tribunal is pending. She further submitted that CSPDCL has also filed Petition No.6/MP/2014 seeking revocation/cancellation of transmission license granted to the petitioner. The matter is heard and the orders are reserved and as such the instant petition may be taken up after disposal of Petition No.6/MP/2014. The learned counsel for the petitioner clarified that if the license is revoked it will apply from the date of revocation and not from the date of supply/usage and the grant of license was never challenged by the respondent.
3. The representative of NTPC requested the Commission to delete them from the array of respondents as they are not liable to pay any charges being a generator. The Commission directed NTPC to file an application to this effect by 26.11.2014 and the petitioner to file its comments, if any, by 5.12.2014.
4. The learned counsel for Essar Power Transmission Company Limited (EPTCL) submitted that they have not been provided with a copy of the petition. The Commission directed the petitioner to serve a copy of the petition to EPTCL by 21.11.2014 and Essar to file its reply by 28.11.2014. The Commission further directed the petitioner to file its rejoinder, if any, by 5.11.2014.
5. The Commission observed that the petitioner has claimed tariff in the instant petition for four additional bays which are not included in the transmission licence granted to it on 9.5.2011 and directed the petitioner to file an appropriate application for amendment of licence as provided under Section 18 of the Electricity Act, 2003.
6. The Commission further directed the petitioner to submit the following information on affidavit before 5.12.2014, with a copy to all the respondents:-
 - a) Details of initial spares, if any;
 - b) Single line diagram of the asset with equipment (CB, isolators etc.) of the sub-station at JPL Tamnar Switchyard & Raipur sub-station; and
 - c) Breakup of capital cost and the basis of arriving at the cost of the bays.

7. The Commission directed the parties to comply with the above directions, especially with respect to the due dates and stated that information received after the due date shall not be considered while passing the order.

8. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-
(T. Rout)
Chief Legal

